

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO FORTY-NINE REPORTS
(ENGLISH VERSION)**



Tenth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
(Tenth Lok Sabha)

TWENTY-EIGHTH REPORT
(Presented on 2-3-1994)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Twenty-eighth Report.

2. The Committee met on 28 February, 1994 for:—

- I. Examination of the Constitution (Amendment) Bill, 1994 (*Amendment of Tenth Schedule*) by Shri Ramesh Chennithala, under Rule 294(1)(a) of the Rules of Procedure.
- II. Classification and allocation of time for discussion of Bills (*vide Appendix*) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
- III. Allocation of time under rule 294(1)(c) of the Rules of Procedure to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 4 March, 1994.

Examination of Constitution (Amendment) Bill

3. The Committee considered the Constitution (Amendment) Bill, 1994 (*Amendment of Tenth Schedule*) by Shri Ramesh Chennithala and arrived at the following findings as a result of their examination of the Bill:—

Findings of the Committee

The Bill seeks to amend the Tenth Schedule to the Constitution with a view to defining an "Unattached Member" as a member who has been expelled from the membership of the political party by which he was set up as a candidate for an election. It also seeks to provide that an unattached member shall not be deemed to belong to the political party, by which he was expelled, from the date a declaration to that effect is made by the Chairman or Speaker of a House of which he is a member and any direction issued by the political party shall not be binding on him from that date.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

4. The Committee then considered classification and allocation of time to nine Bills specified in the Appendix.
5. After considering all aspects of the Bills, the Committee recommend that the following Bills be placed in category 'A':—

- (1) The Protection of Property Rights of Women and Girls Bill, 1993 by Shri Shravan Kumar Patel.
- (2) The Uttar Orissa Central University Bill, 1993 by Dr. Kartikeshwar Patra.

- (3) The Constitution (Amendment) Bill, 1993 (*Insertion of new article 16A*) by Shri Syed Shahabuddin.
- (4) The Spices and Cash Crops Prices Commission Bill, 1993 by Shri Ramesh Chennithala.
- (5) The Representation of the People (Amendment) Bill, 1993 (*Amendment of section 30, etc.*) by Shri Pawan Kumar Bansal.

The Committee further recommend that the remaining four Bills be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Allocation of time to Resolutions

6. The Committee recommend allocation of time to resolutions as follows:—

- (1) Resolution by Shri K. Ramamurthec Tindivanam regarding 2 hours reservation in educational institutions, etc. for OBC.
- (2) Resolution by Shri Manoranjan Sur regarding scheme for 2 hours small and marginal farmers.
- (3) Resolution by Shri Ram Naik regarding reservation for 2 hours economically backward class of citizens.

Recommendations

7. The Committee recommend that—

- (i) Shri Ramesh Chennithala be permitted to move for leave to introduce his Constitution (Amendment) Bill;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) the allocation of time to resolutions, as shown in paragraph 6 above, be agreed to by the House.

NEW DELHI;
February 28, 1994

Phalguna 9, 1915 (Saka)

S. MALLIKARJUNAIAH,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Protection of Property Rights of Women and Girls Bill, 1993 by Shri Sharvan Kumar Patel.	93 of 1993	A	2 hours
2.	The Uttar Orissa Central University Bill, 1993 by Dr. Kartikeshwar Patra.	96 of 1993	A	1½ hours
3.	The Constitution (Amendment) Bill, 1993 (<i>Insertion of new article 164</i>) by Shri Syed Shahabuddin.	103 of 1993	A	2 hours
4.	The Constitution (Amendment) Bill, 1993 (<i>Insertion of new article 28A, etc.</i>) by Shri Syed Shahabuddin.	100 of 1993	B	2 hours
5.	The Spices and Cash Crops Prices Commission Bill, 1993 by Shri Ramesh Chennithala.	113 of 1993	A	2 hours
6.	The Constitution (Amendment) Bill, 1993 (<i>Amendment of article 19</i>) by Shri Ramesh Chennithala.	101 of 1993	B	2 hours
7.	The Indian Telegraph (Amendment) Bill, 1993 (<i>Amendment of section 12</i>) by Prof. Malini Bhattacharya.	116 of 1993	B	2 hours
8.	The Indian Electricity (Amendment) Bill, 1993 (<i>Amendment of section 12</i>) by Prof. Malini Bhattacharya.	115 of 1993	B	2 hours
9.	The Representation of the People (Amendment) Bill, 1993 (<i>Amendment of section 30, etc.</i>) by Shri Pawan Kumar Bansal.	117 of 1993	A	2 hours